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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.251/Chd/Hry/2017

In the matter of:

Dyson Technology India Pvt.Ltd.

...Petitioner/Applicant

Present:

Mr.Gagan Gulati, Advocate with Mr.Vikas Gera, Practising

Company Secretary for petitioner.

It is, inter alia, contended by the authorised representative of the petitioner company that the petitioner company was incorporated on 11.04.2017 and Certificate of Incorporation, copy of master data of the company along with affidavit dated 10.11.2017 have been filed. It is further contended that this company is a subsidiary of the foreign company and both the parent company as well the petitioner company have passed resolutions dated 06.9.2017 and 12.09.2017, respectively, pertaining to change in accounting year in respect of the petitioner company from 01st April to 31st March next year to the calendar year to conform to the accounting year relating to the parent company. It is further contended that financial statements in respect of the parent company has been annexed. The petitioner company is directed to file its provisional financial statements from the date of its incorporation upto 31.09.2017 within 3 weeks along with affidavit of the authorised representative of the company.

Notice of this petition be sent to the Registrar of Companies, NCT of Delhi and Haryana for 31.01.2018. Notice be sent by speed post along with copy of petition and the entire paper book immediately and file affidavit of

service along with postal receipt and tracking report at least 3 days before the date fixed.

Sd/-

(Justice R.P. Nagrath) Member(Judicial)

December 04, 2017